

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.113/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : T P Saurya Limited (TPSL)

Respondent : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Siddharth Nigotia, Advocate, TPSL
Shri Punyam Bhutani, Advocate, TPSL
Shri Abhishek Thakur, Advocate, TPSL
Ms. Perna Priyadarshini, Advocate, CTUL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Ranjitha Ramachanran, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Lashit Sharma, CTUIL
Shri Gajendra Sinh Vasava, NLDC & NRLDC
Shri Ashok Rajan, NLDC & NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought time to file a rejoinder to the reply filed by the Respondent/PGCIL only a day before yesterday. The learned counsel also pointed out that the Respondent/CTUIL has yet to file its compliance affidavit in terms of the Record of Proceedings dated 17.4.2026, indicating the elements of the transmission system required for the effectiveness of the Petitioner's connectivity and/or GNA and the corresponding implementing agency(ies), and further submitted that once CTUIL files such an affidavit, the Petitioner will also move an appropriate application for impleadment of such implementing agency(ies), if required.

2. The learned counsel for the Respondent/CTUIL sought additional time to file its reply in the matter.

3. Considering the above, the Commission permitted the Respondent/CTUIL to file its reply, if any, as well as the compliance affidavit in terms of the Record of Proceedings dated 17.4.2026, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

4. The Petition will be listed for hearing on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)